

ITEM NO.28 Court 4 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6755-6757/2021

(Arising out of impugned final judgment and order dated 01-02-2021 in WA No. 168/2019, WA No. 169/2019 and WA No. 128/2019 passed by the High Court of Tripura at Agarthala)

BABUL DAS (2) & ORS.

Petitioner(s)

VERSUS

JALAL UDDIN & ORS.

Respondent(s)

WITH

SLP(C) No. 12945/2021 (XIV)

(WITH IA No. 103060/2021 - EXEMPTION FROM FILING AFFIDAVIT)

SLP(C) No. 6148-6151/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.53889/2021-ADDITION / DELETION / MODIFICATION PARTIES)

Date : 12-01-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s)

Ms. Daisy Hannah, AOR

Ms. Kiran Suri, Sr. Adv.

Mr. S.J. Amith, Adv.

Mr. Krishna Kumar, Adv.

Dr. (Mrs.) Vipin Gupta, AOR

For Respondent(s)

Mr. Shuvodeep Roy, AOR

Mr. Kabir Shankar Bose, Adv.

Mr. Ishaan Borthakur, Adv.

Mr. Abhisekh Sarkar, Adv.

Mr. Mani Bhushan Sinha, Adv.

Mr. Pranab Prakash, AOR

Mr. Kunal Chatterji, AOR

Ms. Maitrayee Banerjee, Adv.

Mr. Rohit Bansal, Adv.

Dr. (Mrs.) Vipin Gupta, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 A copy of the paper books shall be served on the learned counsel appearing on behalf of the private respondents.
- 2 List the Special Leave Petitions on a non-miscellaneous day, namely, on 24 March 2022.
- 3 Pleadings be completed in the meantime.
- 4 The interim order passed by this Court on 29 June 2021 shall continue to operate until the next date of listing.

**(SANJAY KUMAR-I)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
COURT MASTER**